

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a). Some units of varying numerical strength exist in the Indian Armed Forces denoting geographical, regional, or State identity;

(b) The list of such units is given below :

<i>Name</i>	<i>Arm</i>	<i>Geographical/ Regional/State</i>
1. Central India Horse	Armd. Corps	Geographical
2. Madras Engr. Group	Engineer	Regional
3. Bengal Engr. Group	Engineer	State
4. Bombay Engr. Group	Engineer	Regional
5. Punjab Regiment	Infantry	State
6. Madras Regiment	Infantry	Regional
7. Rajputana Rifles	Infantry	Geographical
8. Garhwal Rifles	Infantry	Regional
9. Kumaon Regiment	Infantry	Regional
10. Assam Regiment	Infantry	State
11. Bihar Regiment	Infantry	State
12. Jammu & Kashmir Rifles	Infantry	State
13. Ladakh Scouts	Infantry	Regional

Overstaffing in Nationalised Banks

3547. SHRI R. S. PANDEY : Will be the Minister of FINANCE be pleased to state :

(a) whether most of the Branches of the nationalised banks are overstaffed resulting in deterioration in their service; and

(b) if so, what steps are being taken to streamline the staffing and working pattern of these banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R.

GANESH) : (a) and (b). It will not be true to say that most of branches of the nationalised banks are overstaffed resulting in deterioration in their service. However, each bank continually reviews the staff strength in the various categories and rectifies imbalances, if any.

Decision on setting up of Petro-Chemical Projects in Gujarat

3548. SHRI PRABHUDAS PATEL : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Union Government have decided to set up some petro-chemical projects in Gujarat State,

(b) if so, whether a meeting to discuss the question of foreign investment on these projects was held in New Delhi on the 25th March, 1972, and

(c) if so, the outcome of the discussion ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH)
(a) Yes, Sir

(b) and (c) None of the petro-chemical projects to be set up by the Union Government in Gujarat State envisaged foreign investment. Foreign technical collaboration proposals for down-stream units of the Naphtha Cracker Project were considered in a meeting held on 25th March 1972. A final decision has yet to be taken.

महेद्वर मे नर्मदा घाट पर तथा माण्डू
(मध्य प्रदेश) मे होटल/मोटल
खोलने का प्रस्ताव

3549 श्री श्री० जी० बड़े क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या केन्द्र सरकार का विचार महेद्वर मे नर्मदा घाट पर तथा माण्डू मे विदेशी पर्यटकों के लिए कोई होटल या मोटल खोलने का है, और

(ख) क्या इस सम्बन्ध मे मध्य प्रदेश सरकार ने कोई प्रस्ताव केन्द्र सरकार को भेजा था?

पर्यटन और नागर विमानन मंत्री (डा० कर्ण सिंह) : (क) और (ख) जी, नहीं। बहरहाल, माण्डू मे भारत पर्यटन विकास निगम का एक यात्री लाज है।

Foreign Exchange Rackets Abroad

3550 SHRI N E HORO . Will the Minister of FINANCE be pleased to state

(a) whether big foreign exchange rackets dealing in Indian rupees are operating in Singapore, London, Hongkong and in other important cities of the World,

(b) if so, the estimated loss which Indian Government have to suffer thereby, and

(c) what steps Government propose to take to check the loss on this account ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) Yes, Sir

(b) It is not possible to assess the loss of foreign exchange arising out of illegal activities of this kind.

(c) A statement is laid on the Table of the House

Statement

The loss of foreign exchange due to the various illegal transactions has been causing concern to the Government and several legislative, administrative and other measures have been adopted to deal with this problem effectively. The Foreign Exchange Regulation Act has been amended with effect from 1st April, 1965 to incorporate a specific provision which makes it an offence for anyone in India to receive any amount for and on behalf of any one outside India through other than authorised channels. As a result the recipient of unauthorised foreign exchange in India has also been brought under the purview of the Act which was not the case earlier. Legislative amendments designed to curb over-invoicing of imports and under-invoicing of exports are presently under active consideration of the Government. It is also proposed to provide for a more deterrent punishment than has been the case hitherto, to deal with the more serious violations of the Act. Some proposals for strengthening the Foreign Exchange Regulation Enforcement Directorate by augmenting its staff, are under active consideration of the